

(a) whether Government have sanctioned interim relief to Central Government Employees keeping in view the old principles and norms which were adopted while sanctioning the same on earlier occasion in 1983 ;

(b) whether Government are aware that employees in the pay range between Rs. 300-599 will be getting lesser amount than sanctioned to them in 1983 ;

(c) if so, the reasons thereof ; and

(d) whether Government are contemplating some steps for its rectification ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) The instalment of Interim Relief sanctioned w.e.f. 1-6-1983 was decided after discussion in the Standing Committee of the National Council (JCM). The second instalment of Interim Relief sanctioned with effect from 1-3-1985 has been given on the basis of the recommendations of the Fourth Central Pay Commission. The terms of reference of the Commission were modified to enable them to consider giving relief of such interim nature.

(b) Yes, Sir.

(c) Fixed amounts for pay slabs were given as Interim Relief w.e.f. 1-6-1983. Interim Relief given w.e.f. 1-3-1985 has been at the rate of 10% of the basic pay subject to a minimum of Rs. 50/-p.m.

(d) No such proposal is under consideration.

[Translation]

Utilisation of slurry discharged from coal washeries

3732. SHRI YOGESHWAR PRASAD YOGESH : Will the Minister of STEEL, MINES AND COAL be pleased to state :

(a) the way in which the slurry discharged from coal washeries of Coal India Ltd. is being used; and

(b) whether it is a fact that people are earning lakhs of rupees daily by selling slurry of Coal India Ltd. in private sector ?

THE MINISTER OF STEEL, MINES AND COAL (SHRI VASANT SATHE) : (a) and (b) Slurry discharged from the coal washeries of Bharat Coking Coal Ltd. Central Coalfields Limited and Western Coalfields Limited is recovered from the ponds built up for the purpose and is being mixed with clean coal or middlings depending upon quality. A part of the slurry is also being disposed of by CCL by inviting tenders and the tenderers dispose them off by making soft coke.

Very fine slurry which is not deposited in the ponds, flows out. It is not possible to recover such slurry mechanically or manually due to the operation being commercially un-economic and technically difficult. Such slurry from BCCL's own lands and other lands has been leased out by the Government of Bihar to the private parties. The profit which is earned by such parties in the process is not known.

Amount spent on welfare schemes in C.I.L.

3733. SHRI YOGESHWAR PRASAD YOGESH : Will the Minister of STEEL, MINES AND COAL be pleased to state :

(a) the amount sanctioned for the welfare schemes in the different associate companies of the Coal India Ltd. during 1984-85; and

(b) the details of the expenditure out of this amount on different projects/schemes separately ?

THE MINISTER OF STEEL, MINES AND COAL (SHRI VASANT SATHE) : (a) and (b) The information is being collected and will be laid on the Table of the House.

Method for measuring/weighing coal produced in Collieries and Coal Projects of C.I.L.

3734. SHRI YOGESHWAR PRASAD YOGESH : Will the Minister of STEEL, MINES AND COAL be pleased to state :